

15.41 1/2 hrs.

Maharashtra Reorganisation Bill 1997**[Translation]*

SHRI DATTA MEGHE (RAMTEK): Mr. Deputy Speaker, Sir, I beg to move** for leave to introduce a Bill to provide for the formation of the State of Vidarbha by reorganisation of the existing state of Maharashtra and for matters connected therewith.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the formation of the State of Vidarbha by reorganisation of the existing State of Maharashtra and for matters connected therewith."

The motion was adopted.

[Translation]

SHRI DATTA MEGHE: Mr. Deputy speaker, Sir, I introduce** the Bill.

15.42 hrs.

Public Sector Enterprises Development Bank of India Bill**[Translation]*

SHRI GEORGE FERNANDES (NALANDA): Mr. Deputy Speaker, Sir, I beg to move for leave to introduce a Bill to establish a separate Bank to cater to the needs of Public sector enterprises.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to establish a separate Bank to cater to the needs of public sector enterprises."

The motion was adopted.

[Translation]

SHRI GEORGE FERNANDES: Mr. Deputy Speaker, Sir, I introduce the Bill.

15.43 hrs.

**Recovery of Debts Due to Banks Financial Institutions (Amendment) Bill,*
(Amendment of Section 1, etc)**

*Published in the Gazette of India Extraordinary Part II-Section 2, dated 25-7-97

**Introduced with the recommendations of the President.

[Translation]

SHRI GEORGE FERNANDES (NALANDA): Mr. Deputy Speaker, Sir, I beg to move for leave to introduce a Bill further to amend the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Recovery of Debts Due to Banks and Financial Institutions Act, 1993."

The motion was adopted.

[Translation]

SHRI GEORGE FERNANDES: Mr. Deputy Speaker, Sir, I introduce the Bill.

15.44 hrs.

**The Representation of the People (Amendment) Bill*
(Insertion of new section 8B)***[Translation]*

SHRI PRABHU DAYAL KATHERIA (FEROZABAD): Mr. Deputy Speaker, Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

[Translation]

SHRI PRABHU DAYAL KATHERIA: Mr. Deputy Speaker Sir, I introduce the Bill.

15.45 hrs.

**Indian Penal Code (Amendment) Bill*
(Amendment of section 376)***[Translation]*

SHRI PRABHU DAYAL KATHERIA (FEROZABAD): Mr. Deputy Speaker, Sir, I beg to move for leave to introduce a Bill further to amend the Indian Penal Code.

*Published in the Gazette of India Extraordinary Part II-Section 2, dated 25-7-97

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code."

The motion was adopted.

[Translation]

SHRI PRABHU DAYAL KATHERIA: Sir, I introduce the Bill.

15.45 1/2 hrs.

Scrutiny of Assets of Ministers, Members of Parliament and Public Servants Bill*

[Translation]

SHRI PRABHU DAYAL KATHERIA (FEROZABAD): Mr. Deputy Speaker, Sir, I beg to move for leave to introduce a Bill to provide for scrutiny of assets of Ministers, Members of Parliament and Public Servants.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for scrutiny of assets of Ministers, Members of Parliament and Public Servants".

The motion was adopted.

[Translation]

SH. PRABHU DAYAL KATHERIA: Sir, I introduce the Bill.

15.46 hrs.

[English]

Prevention of Insults to National Honour (Amendment) Bill*

(Insertion of New Section 4)

SHRI R. SAMBASIVA RAO (GUNTUR): I beg to move for leave to introduce a Bill to amend the Prevention of Insults to National Honour Act, 1971.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Prevention of Insults to National Honour Act, 1971".

The motion was adopted.

SHRI R. SAMBASIVA RAO: I introduce the Bill.

*Published in the Gazette of India Extraordinary Part II-Section 2, dated 25-7-97.

15.46 1/2 hrs.

[English]

Prohibition of Extravagant Expenditure of Marriages Bill*

SHRI R. SAMBASIVA RAO (GUNTUR): I beg to move for leave to introduce a Bill to prohibit extravagant and wasteful expenditure on marriages and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to prohibit extravagant and wasteful expenditure on marriages and for matters connected therewith or incidental thereto".

The motion was adopted.

SHRI R. SAMBASIVA RAO: I introduce the Bill.

15.47 hrs.

[English]

Disclosure of Assets by Ministers, Members of Parliament and Civil Servants Bill*

SHRI G.A. CHARAN REDDY (NIZAMABAD): I beg to move for leave to introduce a Bill to provide for disclosure of assets by Ministers, Members of Parliament and Civil Servants.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for disclosure of assets by Ministers, Members of Parliament and Civil Servants."

The motion was adopted.

SHRI G.A. CHARAN REDDY: I introduce the Bill.

15.48 hrs.

[English]

High Court of Andhra Pradesh (Establishment of a Permanent Bench at Visakhapatnam) Bill*

DR. M. JAGANNATH (NAGARKURNOOL): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Andhra Pradesh at Visakhapatnam.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High

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